

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

ORIGINAL APPLICATION NO.246 OF 2002.

ALLAHABAD THIS THE 5TH DAY OF APRIL, 2007.

Hon'ble Mr. Justice Khem Karan, V.C.

1. Laxman Son of Kashi Resident of Block No. B-2 Quarter No.M Military Camp Railway Colony, Juhi, Kanpur.
2. Raj Kumar Son of Munni Lal, Resident of Block No.11, Quarter No.C, Military Camp, Uttar Railway Colony, Juhi Kanpur.

...Applicants.

(By Advocate : Shri Vinod Kumar)

Versus

1. Union of India through General Manager, Noerthern Railway, Baroda House, New Delhi.
2. D.R.M. Northern Railway, Lucknow.
3. D.R.M. Northern Railway, allahabad, Now North Central Railway, Allahabad.

...Respondents.

(By Advocate :Shri A.K. Pandey)

O R D E R

By Hon'ble Mr. Justice Khem Karan, V.C. :

The applicant is claiming that the respondents be directed to re-engage and regularize them in Group 'D'. They say that their names find place in the Casual Labour Live Register.

2. The respondents do not dispute that the names of the applicant find place in the said Register and their cases are to be considered for re-engagement/regularization according to the seniority and on the availability of vacancies in direct quota. Learned counsel for the applicant says that vacancies are there in Allahabad Division of the N.C. Railway and have also been notified on

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17.1.2005. He says that the names of the applicant may be considered against those vacancies.

3. The Tribunal is of the view that when it is admitted that the name of the applicants is to be placed in relevant Casual Labour Live Register and according to the orders/rules, they are to be considered for re-engagement/regularization on the availability of vacancy in Group 'D', the OA can be disposed of with suitable direction to the respondents.

4. So this OA is finally disposed of with a direction to respondent No.3 to consider the re-engagement/regularization of the applicants in Group 'D' in accordance with the seniority/rules/order on the subject on the availability of vacancies in direct quota in Group 'D'.

No order as to costs.

20.1.05.07
Vice-Chairman

RKM/